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**CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH**

Original Application No. 72/2005

Date of Decision: 07.04.2005

CORAM

**HON'BLE MR.J.K. KAUSHIK, JUDICIAL MEMBER
HON'BLE MR. G.R. PATWARDHAN, ADM. MEMBER**

Prem Lata Verma D/O Sh. Sashi Pal Verma, by caste Verma, aged about 20 years, resident of 251 Bharat Nagar, Sri Ganganagar.

.....
Applicant.

[Mr. K.S. Yadav, Counsel for the applicant.]

V E R S U S

1. Union of India through the Secretary, Ministry of Defence, New Delhi.
2. The Commandant Works Engineering, Military Engineering Services, P.O. Box No. 48, Sri Ganganagar.
3. The Chief Engineer, Military Engineering Services, Bhatinda (Pb.) c/o 56 APO.

....Respondents.

ORDER

Per HON'BLE MR. J.K. KAUSHIK, JUDICIAL MEMBER:

Heard the learned counsel for the applicant regarding admission of this case. The learned counsel for the applicant has submitted that the claim of the applicant is based on the policy decision of the Government that 30 per cent of the posts are to be filled on the basis of reservation from amongst the women candidates. But no such reservation has been provided in advertisement dated September 2004, placed at Annexure A/1. Therefore, it has been prayed that the reservation as per the policy decision of the Central Government be provided and the case of the applicant considered on the ^{first} basis of Watchman cum

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cook with all consequential benefits. The learned counsel for the applicant was asked to make available the Office Memorandum or other instructions, if any issued, whereby 30% reservation has been provided to women in employment in public services. An order to this fact came to be passed on 18.03.05. The learned counsel for the applicant took little more time to make available the same. Today, he has expressed his inability to make available the same and has submitted that the O.A. may be decided as per rules.

2. We have considered the submissions, pleadings and the records of this case. The primary ground on which the applicant has based his claim is alleged policy decision whereby the 30% reservation has been said to be provided for women candidates in the public services. But no such OM or instruction has not been shown to us and we have incidentally also not come across any such Rule framed by the Central Government. In this view of the matter, the O.A. is groundless and the same cannot be sustained in the eye of law. The applicant does not have even a *prima facie* case calling for our indulgence and the same stands dismissed accordingly, in limine at admission stage.

(G.R. Patwardhan)
Adm. Member

J. Kaushik
(J.K. Kaushik)
Judl. Member

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Copy of order ~~for~~
along with OA & Answered
Sent to P/1 & P/2
by Speed Post Legal
As violent 15060 152.
Off 15.4.05

Received
Raj Bhushan
11/4/05

Part II and III destroys
my presence on 29.3.05-14
under the supervision of
Section Officer (J) as per
order dated 18.12.03

~~Section Officer (Record)~~

~~9/1/05~~